

(b) The Task Force constituted to prepare an action plan for implementation of the recommendations of the Review Committee on Institutions Deemed to be Universities, has classified the institutions into seven categories and suggested possible ways of protecting the interest of students in each of the categories. However, no further action was taken on this report in view of status quo obtained by those 44 universities from Supreme Court.

(c) to (e) Yes, Sir. The issue regarding implementation of the recommendations contained in the aforesaid report is currently sub judice in the Supreme Court of India in the matter of Viplav Sharma Vs Union of India and Others [WP (C) 142 of 2006]. The Hon'ble Supreme Court has directed the Government to maintain status quo with regard to these 44 institutions deemed to be universities.

Discrimination against poor children in private schools

‡2130. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that incidents of discrimination with the poor children in the private schools of the country have increased;

(b) if so, the details thereof;

(c) whether Government is considering to issue new guidelines to schools, for children admitted under economically weaker section quota, so that these children are not subjected to discrimination; and

(d) whether Government has made any body accountable for taking action against such schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): (a) and (b) No such incident has come to the notice of the Ministry of Human Resource Development.

(c) and (d) The Government of India has issued guidelines on 26th October, 2012 to all states/UTs for implementation of clause (c) of sections 8 & 9 of the Right of Children for Free and Compulsory Education (RTE) Act regarding non-discrimination of children belonging to disadvantaged groups and weaker sections in schools, for the State Governments and local authorities to take appropriate

‡Original notice of the question was received in Hindi.

steps to ensure that all schools adhere to these guidelines. Section 31 & 32 of the RTE Act provides for monitoring of the rights of the child by the National Commission for Protection of Child Rights (NCPCR). State Governments have set up State Commission for Protection of Child Rights/Right to Education Protection Authority (REPA) for the purpose.

Setting up of institutes of architectural design

2131. SHRI B.S. GNANADESIKAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has planned to set up institutes of architectural design across the country; and

(b) if so, the details thereof and the follow up action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): (a) and (b) No Sir. There is no proposal, at present, to set up institutes of architectural design across the country.

Cancellation of deemed university status

2132. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has taken a decision to cancel the deemed university status given to some private institutions as their intake of students was far less than the guidelines provided by Government;

(b) if so, the details thereof;

(c) the number of deemed universities being affected and got cancelled along with their status; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): (a) to (d) No, Sir. Pursuant to the general perception about dilution of academic standards in certain institutions deemed to be universities, Government constituted a Committee of eminent academic experts to review the functioning of institutions deemed to be universities